

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O. A. NO. 2268/89

New Delhi this the 6th day of May, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. P. T. THIRUVENGADAM, MEMBER (A)

S/Shri

1. Ramesh Kumar Sharma S/O G. R. Sharma,  
R/O Sector IV/234, R.K.Puram,  
New Delhi-110022.
2. Bimal Chandra Paul,  
S/O Ratna Ram,  
R/O Sector VIII/134,  
R. K. Puram, New Delhi.
3. Ashok Kumar Ralhan S/O K.N.Ralhan,  
R/O C-216, South Anar Kali,  
Delhi - 110051.
4. Satish Kumar Nehra S/O Surat Singh,  
R/O 284/2, Income Tax Colony,  
Uttari Pitam Pura, Delhi.

All the Applicants working as  
LICs in Directorate of Income  
Tax, New Delhi.

... Applicants

None for the Applicants

Versus

1. Directorate of Income Tax (RSP & PR),  
6th Floor, Mayur Bhawan,  
Connaught Circus, New Delhi  
through its Director.
2. Union of India through  
Secretary, Ministry of  
Finance, Department of  
Revenue, New Delhi.

... Respondents

By Advocate Shri R. S. Aggarwal

O R D E R (CRAL)

Shri Justice V. S. Malimath -

None appeared for the petitioners. As it is a  
very old case, we thought it proper to look into the  
records, hear the learned counsel for the respondents  
and dispose of the case on merits.

The grievance of the petitioners is that the scheme regarding training in computers is arbitrary and violative of Articles 14 and 16 of the Constitution, and that the procedure for assigning the work on computers with a special pay of Rs.40/- is also arbitrary and violative of Art. 14 and 16.

2. The respondents have explained the background which necessitated the training programme. They have stated that in the light of the computers becoming necessary part of the office equipment, it was decided that the staff should be trained in computers. Since the number of applicants was large and it was not possible to send everyone for training at the same time, as that would affect the normal functioning of the administration, and also because that there was no possibility of a large number of persons being sent at the same point of time, it was decided to send batches each time for training. With a view to send the first batch of persons, a small number of persons were selected and sent for training. A suitability test was held of those who ultimately received the training to assign them the work of operating computers. The scheme and the procedure followed, in our opinion, is just, fair and reasonable formulated with the objective of securing persons of requisite aptitude and those who have requisite suitability for being trained and appointed. We, therefore, see no good grounds to accept the contention that the entire scheme and procedure is arbitrary and violative of Articles 14 and 16. As a matter of fact, some of

the petitioners were trained and some of them were not found suitable for actual assignments. There is no material to show that the action of the respondents in this behalf is arbitrary or violative of Art. 14 and 16.

3. Hence, we see no good grounds to interfere. This application fails and is dismissed. No costs.

P. T. Thiruengadam

( P. T. Thiruengadam )  
Member (A)

Malimath

( V. S. Malimath )  
Chairman

/as/